

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,  
CIRCUIT COURT SITTING AT GWALIOR

Original Application No. 162 of 2004

Gwalior, this the 14th day of October, 2004

Hon'ble Mr. M.P.Singh, Vice Chairman  
Hon'ble Mr. A.S.Sanghvi, Judicial Member

Srirang Deols  
Junior Typist in Office of the  
Station Manager, Gwalior  
North-Central Railway, Gwalior  
R/o Chitnis Ki Goth, Behind  
Roxy Talikes, Lashkar-Gwalior  
(M.P.)

APPLICANT

(By Advocate - Shri S.C. Sharma)

VERSUS

1. The Union of India, Through  
The General Manager, North  
Central Railway, Allahabad(UP)
2. The Divisional Railway Manager  
(Personnel) North-Central  
Railway, Jhansi(UP)
3. Raghurai Phojdar  
Senior Typist in Office of the  
Divisional Mechanical Engineer  
(Diesel) Agra Cantt(UP)

RESPONDENTS

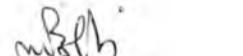
(By Advocate - Shri Raja Sharma on behalf of  
Shri V.K. Bhardwaj)

ORDER(ORAL)

By M.P. Singh, Vice Chairman -

The learned counsel for the applicant states that the reliefs claimed in this OA has been granted by the respondents. Thus, the OA has become infructuous. Accordingly, the Original Application is dismissed as infructuous.

  
(A.S.Sanghvi)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman